

THE MINISTER OF IRRIGATION AND POWER (DR. K L. RAO) : (a) The PENCH Hydel project is in the Godavari Basin. The Government of India do not think it advisable to consider the clearance of any new projects in the Godavari Basin when the Water Dispute regarding the Godavari River is under the consideration of the Godavari Water Dispute Tribunal.

(b) No. Sir.

(c) Does not arise.

**Deployment of C.R.P BSP and C.I.S.F at Durgapur during Strike**

\*360. SHRI K. ANIRUDHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the units of the Central Reserve Police, Border Security Force and the Central Industrial Security Force were deployed during the strike at Durgapur;

(b) whether Government have received any memorandum demanding withdrawal of the C.R.P., B.S.F. and C.I.S.F.; and

(c) if so, the action taken thereon ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) Yes, Sir.

(b) Yes, Sir.

(c) No withdrawal of the forces deployed was considered necessary or advisable.

**Indians Abroad who lost their Indian Citizenship**

2187. SHRI BABURAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of citizens abroad, country-wise, who lost their Indian citizenship for not registering their citizenship periodically in the office of the India Consul or the Ambassador in accordance with the provisions of the Citizenship of India Act, 1955 during the last three years;

(b) the total number of Citizens who lost Indian citizenship because of acquiring voluntary citizenship of foreign countries and the number of persons who were granted foreign citizenship during the last three years, and

(c) the number of foreigners granted Indian citizenship during the last three years, country-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) During the last 3 years there was no case in which a citizen of India was deprived of his citizenship in pursuance of the provisions in clause (e) of sub-section (2) of section 10 of the Citizenship Act, 1955, for failure to register annually at an Indian Consulate his intention to retain citizenship of India. There is no other provision in that Act under which citizenship is lost for failure to register periodically at an Indian Consulate.

(b) There is no provision in the Citizenship Act, 1955, requiring Indian citizens to report to Government the acquisition of Foreign citizenship by them. The precise information asked for is, therefore, not available. However, during the period 1st November, 1967, to 31st October, 1970, 206 persons were held, under sub-section (2) of section 9 of that Act, to have acquired the citizenship of another country.

(c) A statement is placed on the Table of the House.

*Statement*

Sl. No.	Country	No. of persons granted Indian citizenship
1	2	3
1.	Afghanistan	4
2.	Belgium	1
3.	U. K.	12